

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 48/(MAH)/2011
CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

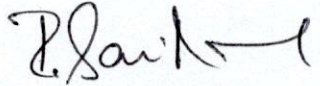
SHRI V. NALLASENAPATHY
MEMBER (T)


ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 17.11.2016


NAME OF THE PARTIES: Mr. Rachit Suresh Gangar & Anr.
V/s.
M/s. Trivedi Bialetti Industries Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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	Mr. Prateek Seksaria, counsel alw Mr. Ankit Lohia, counsel & Mr. Sairam Subramanian i/b M/s Khaitan & Co for Respondent No 1		
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	Amin Khosla Per Respondent Petitioner		
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	Abhishek Khare - Counsel for Pets		
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	S.K. Sen - Counsel for Pets.		
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Order

CP No.48/397-398/ CLB/MB//MAH/2011

Since both the parties have agreed to the points for consideration as below, the same are hereby recorded as follows:

1. Whether the present Petition is maintainable or not;
2. Whether the resolutions passed in the EOGM held on 24.2.2011 are illegal/oppressive and prejudicial to the interest of the petitioner or not;

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3. Whether there is any concluded contract in between the Petitioners and R5 & R6 in respect of sale of R5 & R6 shareholdings to the Petitioners as stated by the Petitioners or not.
4. If so, whether the Petitioners can seek enforcement of the said contract before this Tribunal or not;
5. Whether termination of Joint Venture Agreement dated 20.9.2007 by R5 & R6 on 13.1.2011 is oppressive against the Petitioners or not.

Soon after framing these points for consideration, this Bench has proceeded with hearing on main Petition.

Arguments of Petitioner side part heard.

List this matter for further hearing on 13.12.2016 as part heard.

sd/-

B.S.V. PRAKASHKUMAR
Member (Judicial)

sd/-

V. NALLASENAPATHY
Member (Technical)